



High Court of Tripura
Agartala

Order No. 71

Dated, Agartala, the 20th February, 2015

In supersession of Order No.12, dated 25.04.2013, Hon'ble the Chief Justice has been pleased to order, as follows: –

01. When any bail application is filed in the High Court under section 439 Cr.PC, the person filing such bail application shall specifically state in the application whether previously any such bail application(s) was moved in any Court on his behalf and he will, if possible, attach the copy(s) of the order passed in such previous bail application(s) and if the same is not available, he shall give complete details, i.e., the name of the Court which rejected the bail application(s), the number of the bail application(s) as well as the reasons which weighed with the Court while rejecting the bail application.
02. All applications under section 439, Cr. PC shall contain statement in respect of date of arrest, period in police custody, if any, and the period of custody till the date of filing of the petition.
03. Bail Application so filed under section 439 Cr.PC in a particular case after rejection of the similar previous application(s) by the Hon'ble High Court shall be listed before the same Hon'ble Judge who rejected the earlier such Bail Applications. In case the Judge is not available, the same shall be placed before the Hon'ble Chief Justice on the judicial side who may either hear the matter himself or direct it to be listed before some other Bench.

This will come into force with immediate effect.

By Order,

Sd/–

(S. Datta Purkayastha)
Registrar (Vigilance)

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2015/ 1516-36

February 20, 2015

Copy to:

01. The Secretary, High Court Bar Association, Agartala;
02. The Secretary, Tripura Bar Association, Agartala;
03. The Advocate General, Tripura, Agartala;
04. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
05. The Public Prosecutor, High Court of Tripura, Agartala;
06. The Govt. Advocate, High Court of Tripura, Agartala;
07. The Registrar (Judicial), High Court of Tripura, Agartala;
08. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
09. The Joint Registrar, High Court of Tripura, Agartala;
10. The Deputy Registrar(s), High Court of Tripura, Agartala;
11. The Chief Librarian, High Court of Tripura, Agartala;
12. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
13. The Secretary to the Hon'ble Judges, High Court of Tripura, Agartala;
14. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
15. The Assistant Registrar(s), High Court of Tripura, Agartala;
16. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
17. The Superintendent(s), High Court of Tripura, Agartala;
18. The Sr. Grade Translator-cum-l/c. Paper Book Section, High Court of Tripura, Agartala;
19. All the Dealing Assistants, Bench Sections, High Court of Tripura, Agartala;
20. Notice Board of the Court-house; and
21. Order File.

Registrar (Vigilance)